

(f) what steps Government is taking for utilization of idle capacity of gas based stations;

(g) whether Government is considering to allocate more natural gas power generation; and

(h) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) As on 30.11.2015 the total capacity of gas based generating stations in the country is 24,473.03 MW.

(b) Considering Station Heat Rate of 1800 Kilo Calories (Kcal)/Kilo Watt Hour (Kwh) and Calorific value of natural gas as 9500 Kcal/ Standard Cubic Meter (SCM), the total gas required to run the above power plants at 90% Plant Load Factor (PLF) is 100.16 MMSCMD.

(c) and (d) The quantum of domestic natural gas and Long Term R-LNG supplied to gas based power plants during 2014-15 was 25.33 MMSCMD and 1.97 MMSCMD respectively.

(e) to (h) The Cabinet Committee on Economic Affairs (CCEA), in its meeting dated 25.03.2015 has approved the policy to revive and improve utilization of the stranded gas based power generation capacity in the country for the year 2015-16 and 2016-17 and as per the approval of the CCEA Ministry of Power has notified the scheme for utilization of Gas based power generation capacity on 27.03.2015. The scheme envisages supply of imported spot R-LNG to stranded gas based plants as well as the plants receiving domestic gas, up-to the target PLF selected through a reverse e-bidding process. The scheme also envisages sacrifices to be made collectively by all stake holders and support from Power System Development Fund to make R-LNG based power generation commercially viable.

#### **Auction of small oil and gas fields**

2048. SHRI T.K. RANGARAJAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Government has decided to auction small oil and gas fields surrendered by State-run explorers; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Yes sir. The

Government has notified Marginal filed Policy (MFP) with the objective to bring un-monetised marginal fields of ONGC and OIL to the production at the earliest. The salient features of MFP are as under :

- (i) Single license for conventional and non-conventional hydrocarbons
- (ii) Bids on a Revenue Sharing Contract (RSC) Model.
- (iii) Freedom to sell the crude oil exclusively in domestic market through a transparent bidding process on arms length basis.
- (iv) Freedom for pricing and allocation of gas produced from a cluster/field/discovery on arms length basis.
- (v) Royalty rates applicable under New Exploration Licensing Policy (NELP) regime. No cess on crude oil.
- (vi) Exemption from custom duty on all machinery, plants, equipments, materials and supplies related to petroleum operations as applicable in NELP.
- (vii) Up to 100% participation by foreign companies joint ventures will be allowed.

**Domestic and foreign direct investment in steel**

†2049. SHRI MEGHRAJ JAIN: Will the Minister of STEEL be pleased to state:

(a) whether it is a fact that the new investment in the steel sector has declined, if so, the reasons therefor;

(b) whether Government is taking any step to promote domestic investment and the efforts being made to attract Foreign Direct Investment (FDI) in the steel sector; and

(c) if so, the details of efforts being made?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI VISHNU DEO SAI): (a) Investment in the steel sector has not been very forthcoming especially from the private sector due to the prospects not being very encouraging because of factors like the present global excess capacity, particularly in China, which has a huge excess capacity of 250-300 million tonnes leading to significant decline in steel prices and increased imports; and the resultant financial stress on the existing domestic steel companies.

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†Original notice of the question was received in Hindi.